

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.522/04

Tuesday this the 13th day of July 2004

C O R A M.:

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. H.P.DAS, ADMINISTRATIVE MEMBER

S.Girija,  
E.D.Agent,  
Kuttichal Post Office,  
Nedumangad Sub-division,  
Nedumangadu..

Applicant

(By Advocate Mr.P.Sreekumar)

Versus

1. The Superintendent of Post Offices,  
Trivandrum South Division,  
Thiruvananthapuram.
2. The Chief Post Master General,  
Kerala Circle, Thiruvananthapuram.
3. Union of India represented by  
Secretary, Ministry of Telecommunications,  
New Delhi.

Respondents

(By Advocate Mr.C.Rajendran,SCGSC)

This application having been heard on 13th July 2004 the  
Tribunal on the same day delivered the following :

O R D E R

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

The applicant who has been working as E.D. Agent since  
1994 has filed this application for the following reliefs :

1. to direct the respondent to fill up the post of Postman &  
Postal Assistants reserved for Scheduled Caste & Scheduled  
Tribe candidates without further delay.
2. to direct the respondent to extend the benefits of lower  
qualifying marks and lesser standards of evaluation in  
matters of promotion for candidates belonging to the  
Scheduled Caste and Tribe.

2. We have gone through the application and have heard  
Mr.P.Sreekumar learned counsel for the applicant and  
Mr.C.Rajendran,SCGSC learned counsel for the respondents.

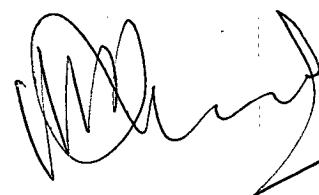
Mr.C.Rajendran,SCGSC opposed the admission of the application contending that there is no legitimate grievance of the applicant which calls for its admission. On a scrutiny of the application we find that the applicant has not been able to show that any of his service rights has been violated or that there is an act or omission on the part of the respondents causing any prejudice to him. Apart from stating that the applicant has been working as an E.D.Agent from 1994 and that he belongs to Scheduled Caste it has not been stated as to whether he is the senior most or at least fairly senior among the Scheduled Caste E.D.Agents, waiting for appointment as Postman/Group D and what are the number of vacancies, and when the vacancies arose. Hence we find that the applicant has no legitimate grievance which calls for admission of the application.

3. In the result the application is rejected under Section 19(3) of the Administrative Tribunals Act, 1985.

(Dated the 13th day of July 2004)

H.P.DAS

ADMINISTRATIVE MEMBER



A.V. HARIDASAN

VICE CHAIRMAN

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